

projects costing ₹ 8,885 crore are in construction stage and remaining 7 projects amounting to ₹ 5,526 crore are ready for commencement.

#### **Implementation of TOT model**

1707. SHRI SANJAY RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering to offer smaller bundles of road projects under the Toll-Operate-Transfer (TOT) model as a part of its asset monetisation plan in a bid to attract smaller investors as well as to generate more self-employment avenues in the country; and

(b) if so, the details thereof and by when it will commence?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Sir, funds generated from asset monetization are utilized for development/ construction of highways in the Country which result into employment generation. NHAI has invited first Bundle of TOT with a length of 680 km and received bids on 22.02.2018 with quoted bid concession fee of ₹ 9681.5 crore. Bid for TOT Bundle-3 has been invited on 13.06.2019 with due date of 11.09.2019 and Initial Estimated Concession Value (IECV) of ₹ 4995.48 crore.

#### **Traffic jams on toll plazas**

†1708. SHRI RAM NARAIN DUDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware of long traffic jams on toll plazas situated on National Highways;

(b) if so, the details of the efforts made by Government to get rid of these traffic jams on toll plazas; and

(c) whether Government is considering to free private cars from toll tax, if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) In order to facilitate smooth movement of traffic and reduce congestion on fee plazas, the Government has rolled out a cashless payment mechanism *i.e.* FASTag by implementation of Radio Frequency Identification (RFID) based Electronic Fee Collection (EFC) system on National Highways.

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†Original notice of the question was received in Hindi.

(c) No, Sir. User fee is collected on National Highways in accordance with the National Highways Fee Rules of 1997 and National Highways Fee Rules of 2008 and the subsequent amendments and the respective Concession Agreement. The budgetary allocation made by the Government is not sufficient to meet the funds requirement for constructing and subsequently maintaining the all weather good quality navigable roads. The user fee being collected is also utilized for construction and maintenance of National Highways.

**Construction of road from Dausa to  
Kothun in Rajasthan**

†1709. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government has received a demand regarding execution of additional work in the village Nangal Rajawatan on the under construction road from Dausa to Kothun *via* Lalsot in the district Dausa of Rajasthan being constructed by NHAI, if so, the details thereof; and

(b) reasons for not agreeing to the said demand, which is in public interest so far, with reference to the letter No. 2249 dated 17.08.2018 and letter No. 3866 dated 12.12.2018 of General Manger, Directorate of Projects, NHAI (G-5 and 6 sector 10) Dwarka and the details of the letter therein?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) An estimate amounting to approximately ₹ 5.22 crores has been received for improvement of existing highway passing through Nangal Rajawatan. Such works on existing/left out stretches are taken up as One Time Improvement works executed after completion of bypasses, new alignment etc. subject to availability of funds.

**Illegal encroachment along national highways**

1710. SHRI SUSHIL KUMAR GUPTA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that there are large scale illegal encroachments along the National Highways;

(b) whether Government has any plan to evolve an effective mechanism to do immediate monitoring of encroachments along the National Highways and take immediate steps for their removal; and

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†Original notice of the question was received in Hindi.